Fourteenth Loksabha

Session : 3
Date : 21-12-2004
Participants : Ramdoss Dr. Anbumani,Vajpayee Shri Atal Bihari,Dasgupta Shri Gurudas,Maken Shri Ajay,Kumar Shri Shailendra,Yadav Dr. Karan Singh,Gandhi Smt. Maneka

Title: Shri Ajay Makan called the attention of the Minister of Health and Family Welfare to the situation arising out of the last deteriorating health care services in AIIMS.

12.46 hrs.

CALLING ATTENTION TO MATTER OF URGENT

PUBLIC IMPORTANCE

SHRI AJAY MAKEN (NEW DELHI): Sir, I call the attention of the Minister of Health and Family Welfare to the following matter of urgent pubic importance and request that he may make a statement thereon:

> "The situation arising out of the fast deteriorating health care services in the premier health institute of the country i.e. AIIMS and steps taken by the Government in regard thereto."

THE MINISTER OF HEALTH & FAMILY WELFARE (DR. ANBUMANI RAMADOSS): Sir, on 24.11.2004, a patient named Sonu Sagar, son of an AIIMS employee who was an old case of Multi Drug Resistant Tuberculosis, was brought to the casualty with complaint of vomiting and retention of urine. He was examined in the screening casualty area by Dr. Mohd. Ayaz Khan. After examination, the patient was advised medicines. However, Mr. Sonu Sagar had another bout of vomiting and was taken back inside the main casualty area at about 6.30 p.m. where he was again examined by the Junior Resident as well as the CMO. The patient was having difficulty in passing urine and he subsequently collapsed. The doctors on duty immediately started the resuscitation procedure and intubated the patient. I.V. line was also established and fluid infusion was started. He was given one DC shock and proper medication. At about 7.20 p.m., as a result of this procedure, the heart rate of the patient was recordable on the ECG Monitor and was also palpable though the blood pressure was not recordable. At about 8.00 p.m., when there was no significant improvement in the patient's condition, the patient's medical history was again reviewed. Physical examination was done again and blood samples were also sent for investigation.

At about 8.20 p.m. the patient again suffered a cardiac arrest. The cardio-pulmonary resuscitation (CPR) including the DC shock and proper drugs were given and continued for about 25 minutes till 8.45 p.m. Since there was no response to the CPR, the patient was declared dead.

A committee consisting of three senior faculty members was constituted to inquire into the matter. Pending inquiry, the treating doctor was withdrawn. The Inquiry Committee had its first meeting on 25.11.2004 itself. The inquiry is still in progress and the Inquiry Committee has had two meetings and is likely to submit its report within a fortnight.

The father of the patient in his letter to the Chairman of the Inquiry Committee has stated that he had no complaints about any kind of negligence or not being given proper treatment by doctors at AIIMS casualty.

As the House is aware, AIIMS was established under an Act of Parliament in 1956. The Institute has comprehensive facilities for patient care, teaching as well as research. AIIMS conducts teaching programmes in medical and para-medical courses both at undergraduate and post-graduate levels and awards its own degrees. Twenty-five clinical departments including four super-speciality centers manage practically all types of disease conditions with support from pre-clinical and para-clinical departments. The Institute has a total of 1,853 beds. The total number of admissions during the year 2003-2004 was 1,25,197 and the number of OPD patients was 19,56,535.

It is not correct to say that the Casualty or the Emergency Services of the AIIMS are manned by untrained doctors. At present, the casualty has 23 sanctioned posts of Senior Residents (incumbents holding post-graduate degrees in Medicine, Surgery, Orthopaedics, Paediatrics and Anaesthesiology etc.) Another eight Senior Residents from the Department of Medicine and Surgery are being sent to casualty on a rotation basis.

In addition, 53 Junior Residents, that is qualified MBBS degree holders, are posted in the casualty. It is true that out of these, 13 Junior Resident doctors have qualified from Russian Medical Colleges. However, all of them have been registered with the Medical Council of India or the Delhi Medical Council. All of them have done their one-year internship before registration. It may also be mentioned that selections for the post of Junior Residents are always done on the basis of merit, that is, the marks obtained by the candidates in the AIIMS MD Entrance examination. No Junior Resident is given automatic extension for a second term. …(*Interruptions*)

श्री शिवराज सिंह चौहान (विदिशा) : यह क्या कह रहे हैं?

अध्यक्ष महोदय **:** यह स्टेटमैन्ट में हैं, इसमें हम क्या करेंगे? हम एडिट थोड़े ही करेंगे। किसी के खिलाफ नहीं बोल रहे हैं, अभी खत्म होने दीजिए।

DR. ANBUMANI RAMADOSS : Regarding the suspension of the employees of the AIIMS, it is not true that they were suspended for raising the issue of availability of doctors after the unfortunate incident which I have just narrated. As a matter of fact, immediately after the incident, the Karamchari Union of AIIMS led by its office-bearers resorted to an illegal strike despite attempts by the AIIMS administration to pacify them. They not only disrupted all patient care services but also forcibly compelled other employees to participate in the strike thereby bringing whole hospital functioning to a halt. They also used abusive language and intimidation against the Director and Deputy Director in charge of the Institute. These activities kept continuing till 27th November, 2004.

In such a situation, the Institute had no option except to file a contempt case as these activities were in contravention of the order of the High Court of Delhi dated September 2, 2002, which

lays down a code of conduct for all employees which prohibits *inter alia* disruption of work, aiding and abetting of cessation of work, shouting of slogans, demonstrations, dharnas within the campus, gate meetings, protest meetings of any kind in the campus and within a radius of 500 metres from the boundary of the AIIMS.

To bring about normalcy, AIIMS administration suspended seventeen employees and terminated the services of two temporary status employees. The suspension was done in two instalments - the first one involving seven employees on 25.11.2004 and the remaining ten on 27.11.2004.

The appointment of the Director, AIIMS has been duly approved by the competent authority, that is, the Appointments Committee of the Cabinet. The post of Deputy-Director (Administration) is at present vacant. The work is being looked after by the Senior Financial Advisor of the Institute. … (*Interruptions*)

MR. SPEAKER: Mr. Maken, it is a fairly comprehensive statement and I would request you that conduct of no individual should be brought in.

SHRI AJAY MAKEN : Yes, Sir. ऐसा नहीं होगा। … (*Interruptions*)

MR. SPEAKER: Let us hear what he says. इतना इमपेशेन्ट क्यों होते हैं?

… (*Interruptions*)

श्री अजय माकन (नई दिल्ली) : अध्यक्ष महोदय, 'एम्स' 1956 के पार्लियामैंट्री एक्ट के तहत सैटअप किया गया था और इसका एक प्राइम मोटिव रिसर्च के लिए था और रिसर्च के क्षेत्र के अंदर, ट्रेनिंग के क्षेत्र के अंदर 'एम्स' की क्या स्थिति है, यह सी एंड ए जी की 2001 की रिपोर्ट में कहा गया है :--

> "The Institute has failed to emphasise medical research, though this was one of its major objectives. Barely one to two per cent allocation of funds of the Institute is being earmarked for research."

600 करोड़ रुपये के टोटल बजट में से 7 से 12 करोड़ रुपये का खर्च सिर्फ रिसर्च पर किया जा रहा है। यही नहीं, इसमें यह भी कहा गया है कि बेकार के इक्विपमैंट्स और बेकार के इन्फ्रास्ट्रक्चर, जिसकी कोई युटिलाइज़ेशन नहीं होती है, उस पर करोड़ों रुपये खर्च किया जाता है और जब कोई पेशेंट वहां दवाई के लिए कहता है तो छोटी-छोटी और सस्ती दवाइयों के लिए भी उसको वहां से भेज दिया जाता है कि बाज़ार से खरीदकर लाएं। जब कोई सर्जरी के लिए जाता है तो छोटे-छोटे और सस्ते से सस्ते सर्जिकल इक्विपमैंट्स के लिए भी उसे कहा जाता है कि आप बाज़ार से खरीदकर लाएँ, जबकि करोड़ों रुपये उस पर खर्च किये जा रहे हैं। मैं आपके माध्यम से माननीय मंत्री जी को बताना चाहूँगा कि पिछले साल 5 अक्तूबर, 2003 को तत्कालीन प्रधान मंत्री जी ने इंडोर फैसिलिटीज़ कैंसर हॉस्पिटल का इनॉगरेशन किया था। इस पर 20 करोड़ रुपये की लागत आई थी। पाँच मंज़िला बिल्डिंग उसके लिए बनाई गई लेकिन हैरानी की बात है कि इनॉगरेशन के बाद अभी तक उस पर ताला लगा हुआ है। उन पाँच फ्लोर्स पर अभी तक काम शुरू नहीं हुआ है। इसी तरह से 30 करोड़ रुपये की लागत से ट्रॉमा सैंटर के लिए भी खूब बड़ी बिल्डिंग बनाई गई है। वह बिल्डिंग बनकर तैयार है, लेकिन अभी तक उसमें काम शुरू नहीं हुआ है। पाँच करोड़ रुपये का इक्विपमैंट इन्होंने रोबोटिक हार्ट सर्जरी के लिए खरीदा। ऐसा ही इक्विपमैंट एस्कॉर्ट्स हॉस्पिटल ने भी खरीदा। एस्कॉर्ट्स हॉस्पिटल ने अभी तक उस पाँच करोड़ रुपये के रोबोटिक इंस्ट्रूमैंट से 200 से ज्यादा लोगों की सक्सैसफुल हार्ट सर्जरी की है। 'एम्स' ने यह इक्विपमैंट इसी टैन्योर में खरीदा मगर 'एम्स' ने केवल पाँच सर्जरी कंडक्ट की हैं जिनमें से दो अनसक्सैसफुल हो गईं। कैसे हम कंपीट कर रहे हैं? हमारे देश के सबसे बड़े प्रीमियर हैल्थ केयर इंस्टीट्यूट में न रिसर्च हो

रही है, न वहां पेशैंट के लिए ठीक से इंतज़ाम किये जाते हैं, फिर कैसे हम कह सकते हैं कि यह फ्लैगशिप इंस्टीट्यूशन है और दूसरे इंस्टीट्यूट्स को रास्ता दिखाएगा? इन्हीं एनॉमलीज़ को दूर करने के लिए 1997 में एक संसदीय समिति ने सुझाव दिया था कि फाइनैन्शियल और एडमिनिस्ट्रेटिव कंट्रोल दोनों अलग-अलग होने चाहिए। हैरानी की बात है कि इस समय 'एम्स' में एक ऐसे डायरैक्टर हैं जो बहुत काबिल हैं, ईमानदार हैं और पूरी दुनिया में रिनाउंड हार्ट सर्जन हैं। वह बहुत ही काबिल और ईमानदार डॉक्टर हैं, इसमें किसी को शक और शुबहा नहीं है। लेकिन ऐसे डॉक्टर और डायरैक्टर के नीचे फाइनैन्शियल कंट्रोल, एडमिनिस्ट्रेटिव कंट्रोल और विजिलैन्स कंट्रोल दे रखा है। हम कैसे ट्रांसपेरेन्सी एक्सपैक्ट करेंगे जबकि एक ही व्यक्ति तीनों का काम देख रहा है और उसको एक्सटैन्शन पर एक्सटैन्शन दी जा रही है? इन सब चीजों को ठीक करने की ज़रूरत है।

अध्यक्ष महोदय, कैजुअलिटी का अभी माननीय मंत्री जी ने ज़िक्र किया। एक कर्मचारी का बेटा कैज़ुअलिटी में गया। रशिया से मैडिकल की डिग्री लेकर आए हुए डॉक्टर ने उसको ट्रीट किया और उसके ट्रीटमैंट के बाद उसकी डैथ हो गई।

अध्यक्ष महोदय, जैसे ही कर्मचारी के बेटे की डैथ हुई, वहां सब के सब कर्मचारी इकट्ठे हो गए और उन्होंने वहां पर जिन लोगों ने ऐसे डाक्टर को भर्ती किया, उनके खिलाफ कार्रवाई करने की बात कही, लेकिन उनके खिलाफ कोई कार्रवाई नहीं की गई और 17 कर्मचारियों को सस्पेंड कर दिया गया। मैं माननीय मंत्री जी से पूछना चाहता हूं कि 17 कर्मचारियों को क्यों सस्पेंड किया गया ? वे कहते हैं कि वे स्ट्राइक पर थे। यदि ऐसा है, तो क्या उनका कोई चार्टर आफ डिमांड था, यदि वे स्ट्राइक पर गए थे, तो क्या उन्होंने कोई डिमांड रखी थीं ? मैं बताना चाहता हूं कि उनकी कोई डिमांड नहीं थी और न वे स्ट्राइक पर गए। अपने अस्पताल के अंदर, अपने ही कर्मचारी के बच्चे की डाक्टर की नैगलीजेंस के कारण मौत हो गई थी, इसलिए वे इकट्ठे हुए थे। वे स्ट्राइक नहीं कर सकते, क्योंकि हाइकोर्ट ने एम्स में स्ट्राइक करने पर रोक लगा रखी है। अभी भी मैनेजमेंट और एडमिनिस्ट्रेशन के लोग उनके ऊपर दबाव बनाए हुए हैं। इससे ज्यादा शर्म और निन्दा की बात कोई नहीं हो सकती।

अध्यक्ष महोदय, मेरे पास एक चिट्ठी है। वहां के सी.एम.ओ. ने खुद अपने ही अस्पताल के सीनियर्स को लिखा है कि दिनांक 2 नवम्बर, 2004 को रात्रि 9.00 बजे केजुअलटी में डाक्टरों की नैगलीजेंस की वजह से दो पेशेंट की डैथ हो गई है। इसको कौन देखेगा। मैं अन्त में पूछना चाहता हूं कि क्या इन सब गड़बड़ियों के लिए किसी के ऊपर एक्शन लिया गया अथवा जिन 17 कर्मचारियों को सस्पेंड किया गया, उन्हें वापस लिया गया अथवा ऐसा करने का इरादा है ? वहां के डायरैक्टर एक अच्छे व ईमानदार हैं, उनके नीचे ये सब गड़बड़ियां क्यों हो रही हैं, इन्हीं बातों के उत्तर मैं स्वास्थ्य मंत्री महोदय से जानना चाहता हूं। …(व्यवधान)

अध्यक्ष महोदय **:** डाक्टर के बारे में कुछ नहीं कहा है। उन्हें अच्छा सर्टिफिकेट दिया है।

प्रो. विजय कुमार मल्होत्रा : अध्यक्ष महोदय, पहले सारे सदस्यों को अपने-अपने प्रश्न पूछने का अवसर दे दीजिए उसके बाद मंत्री जी जवाब दे दें, तो अच्छा रहेगा।

SHRI GURUDAS DASGUPTA (PANSKURA): Sir, I have given a notice.

SHRI BASU DEB ACHARIA (BANKURA): Sir, I have also given a notice on this issue.

DR. KARAN SINGH YADAV (ALWAR): Sir, I have also given a notice on this issue.

SHRI GURUDAS DASGUPTA : Sir, the hon. Minister could respond after all the questions have been put. … (*Interruptions*)

MR. SPEAKER: It is the turn of the hon. Minister to speak.

DR. ANBUMANI RAMADOSS: Thank you, Sir.

श्री अजय माकन : अध्यक्ष महोदय, एम्स मेरी कांस्टीट्यूएंसी में आता है। मैं मंत्री महोदय से एक महीने से मिलने की कोशिश कर रहा हूं, लेकिन हैल्थ मिनिस्टर साहब मुझे नहीं मिल पाए। मैं इसका भी जवाब चाहता हूं।

SHRI ANANTH KUMAR (BANGALORE SOUTH): Sir, the hon. Minister can reply together to all the questions put to him by the hon. Members.

MR. SPEAKER: I cannot give opportunity to all of you. Shri Atal Bihari Vajpayee, do you want to speak now?

...(व्यवधान)

MR. SPEAKER: Hon. Minister, you can reply after all the questions have been put by the hon. Members. Please sit down.

… (*Interruptions*)

MR. SPEAKER: Kindly allow other hon. Members to put questions to you on this issue.

कुँवर मानवेन्द्र सिंह (मथुरा) : अध्यक्ष महोदय, मेरा निवेदन है कि यह बहुत महत्वपूर्ण मामला है। इस पर सदन में डिसकशन रखना चाहिए और इसके लिए समय निर्धारित करना चाहिए।

MR. SPEAKER: Thank you for your suggestion.

SHRI ATAL BIHARI VAJPAYEE : Sir, I thought that the hon. Minister was going to reply to the points raised. … (*Interruptions*)

MR. SPEAKER: Yes, it is true, but other hon. Members rightly reminded me that the hon. Minister replies only after all the questions have been put by different hon. Members.

… (*Interruptions*)

SHRI GURUDAS DASGUPTA : Sir, I have also got my questions.

अध्यक्ष महोदय **:** ऐसी बात नहीं है। अभी यहीं से बोला गया है। It has been suggested that all questions should be put together. It is usually done, and we will follow it.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मेरे मित्र ने जो सवाल खडे किए, उनका उत्तर अभी आना है। वे कांग्रेस पार्टी के हैं, इसका अर्थ यह नहीं है कि उनका जवाब नहीं दिया जाए।

अध्यक्ष महोदय **:** ऐसी बात नहीं है।

श्री अटल बिहारी वाजपेयी : मुझे कोई आपत्ति नहीं है।

अध्यक्ष महोदय, इस कालिंग अटेंशन पर मैं कुछ कहना चाहता हूं। आल इंडिया इंस्टीट्यूट आफ मैडीकल साइंसेस से मेरा गहरा रिश्ता है । बीमारी के नाते भी और संसद में उसका प्रतिनिधि होने के नाते भी। श्री माकन ने एम्स के जो सबसे बड़े

अधिकारी हैं, उनकी तारीफ की है। अभी तक तो उनको हटाने की मांग होती थी। ...(व्यवधान)

अध्यक्ष महोदय : अब तारीफ हो रही है।

श्री अटल बिहारी वाजपेयी : अब तारीफ हो रही है। यह बहुत अच्छा है।

उन्होंने एम्स के कर्मचारी के बच्चे की मृत्यु का सवाल उठाया। जो मृत्यु हुई, उसकी जांच हुई और जांच के बाद बच्चे के पिता संतुट थे और सभी लोग संतुट हैं। अगर दूसरी जांच चाहिए, तो आपके मंत्री हैं, जो चाहे आप करा सकते हैं, लेकिन बच्चे की मृत्यु की जांच के सवाल को लेकर आप पूरे इंस्टीट्यूट को बदनाम मत करिए।

13.00 hrs.

MR. SPEAKER: I have not permitted that. He mentioned one or two departments.

… (*Interruptions*)

श्री अजय माकन : अध्यक्ष महोदय, मैं चाहता हूं कि मंत्री जी इसका जवाब दें।...(व्यवधान)

MR. SPEAKER: Please sit down. He has not yielded to you. He is the Chairperson of NDA. He is our respected leader.

… (*Interruptions*)

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, एम्स के डायरेक्टर एक ऐसे डाक्टर हैं....(व्यवधान) यह सदन उनकी प्रशंसा कर चुका है।...(व्यवधान)

MR. SPEAKER: Hon. Member has also said he is a very well known and a very respected doctor. He said that under that Director, others were doing some things. He has said that he is an efficient doctor, an efficient Director.

AN HON. MEMBER: A left-handed compliment.

MR. SPEAKER: Why are you reading into that? Let us all appreciate that.

SHRI ATAL BIHARI VAJPAYEE : That is why I am standing.

MR. SPEAKER: I know that. Please continue.

...(व्यवधान)

अध्यक्ष महोदय : वाजपेयी जी, आप जो बोलना चाहते हैं, वह बोलिए।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैं यह कहना चाहूंगा कि डाक्टरों और दवा के मामले में राजनीति ठीक नहीं है।...(व्यवधान)

श्री अजय माकन : अध्यक्ष महोदय, मेरे ऊपर यह एलीगेशन है कि मैं राजनीति कर रहा हूं।...(व्यवधान) हम वहां के पेशेंट्स

की बात कर रहे हैं।...(व्यवधान)

श्री पवन कुमार बंसल : इसमें राजनीति की बात कहां से आ गई?...(व्यवधान)

MR. SPEAKER: You see, we feel we are competent to pass judgement on everything. Please sit down. I will very strongly enforce this sense of discipline here when the Chair is on his legs. So far as I have been able to understand, Shri Atal Bihari Vajpayee has said that in matters like this, there should not be any politics.

...(व्यवधान)

अध्यक्ष महोदय **:** ठीक है, इससे कौन इनकार करेगा?

...(व्यवधान)

अध्यक्ष महोदय **:** आपने नोटिस नहीं दिया है। आप बैठ जाएं।

...(व्यवधान)

MR. SPEAKER: I will call one or two other Members.

... (*Interruptions*)

PROF. VIJAY KUMAR MALHOTRA : He has not finished, Sir.

श्री अटल बिहारी वाजपेयी : वहां कर्मचारियों का जो विवाद था, उस विवाद में कार्यवाही की गई । वहां कुछ कर्मचारी नौकरी से हटा दिए गए, उससे कुछ लोग संतुट नहीं हैं। लेकिन मामला सुप्रीम कोर्ट तक गया और यह फैसला हुआ कि जो कर्मचारी अनुशासनहीनता दिखाते हैं, उनके लिए इंस्टीट्यूट में कोई स्थान नहीं होगा। अब अगर ऐसे कर्मचारियों की वकालत की जाएगी, जो अस्पताल में हड़ताल करते हैं। वहां हड़ताल नहीं होनी चाहिए।...(व्यवधान) मरीज़ कैसे बचेगा?...(व्यवधान)

MR. SPEAKER: You have given your very valuable views. He has not said one word against the Director.

...(व्यवधान)

श्री अजय माकन : अध्यक्ष महोदय, किसी का बेटा मर गया है और उनकी कोई डिमांड भी नहीं है।...(व्यवधान)

अध्यक्ष महोदय **:** उनकी रैस्पेक्ट करना हमारी जिम्मेदारी है।

...(व्यवधान)

अध्यक्ष महोदय **:** आप क्यों बार-बार खड़े हो जाते हैं?

...(व्यवधान)

MR. SPEAKER: Why are you talking? Please note down the names. I cannot allow this

indefinitely. There is a limit to it.

… (*Interruptions*)

MR. SPEAKER: Nothing is being recorded.

*(Interruptions)**

अध्यक्ष महोदय **:** आपको बोलने का कोई हक नहीं है।

…(व्यवधान)

MR. SPEAKER: The hon. Minister will deal with that.

… (*Interruptions*)

अध्यक्ष महोदय **:** हम दोनों तरफ के माननीय सदस्यों से यही अपील कर रहे हैं कि पहले आप सुन लीजिए, उसके बाद बोलिए।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, जो कर्मचारी अनुशासनहीनता के कारण निकाल दिए गए हैं, उन्हें फिर से वापस लेने की वकालत नहीं होनी चाहिए। इससे अनुशासन बिगड़ेगा और इंस्टीट्यूट का वातावरण खराब होगा। इसलिए मैं कह रहा हूं कि इसमें राजनीति मत लाइए।…(व्यवधान)

***Not Recorded.**

अध्यक्ष महोदय **:** ठीक है।

…(व्यवधान)

MR. SPEAKER: You give up this bad habit of yours. You have not been asked to speak. You cannot go on speaking while sitting. You are not a teacher here.

… (*Interruptions*)

DR. PRASANNA KUMAR PATASANI (BHUBANESWAR): Hon. Speaker, Sir, this is relating to the power sector…. … (*Interruptions*) Orissa is a leading State which is below the poverty line. … (*Interruptions*)

MR. SPEAKER: Dr. Patasani, do not complicate the matters.

… (*Interruptions*)

अध्यक्ष महोदय **:** आप क्या बात करते हैं, बैठ जाइये।

DR. PRASANNA KUMAR PATASANI : दिल्ली में जो नेता हैं, वे लेसर हो जाएंगे। You are going to allow more money. … (*Interruptions*) That is why I want a specific answer from the Minister. … (*Interruptions*)

डॉ. करण सिंह यादव : माननीय अध्यक्ष महोदय, एक डाक्टर होने के नाते और एक बड़े चिकित्सा संस्थान को मैंने अपनी जिंदगी में चलाया है, उसके आधार पर, मैं आपसे निवेदन करना चाहता हूं। मैं दो-तीन पाइण्टेड क्वैश्चन पूछना चाहूंगा कि ट्रेड यूनियन के नाम पर बहुत सारे कर्मचारी अपने हितों के स्वार्थ के लिए किसी एक घटना को आधार बनाकर ऑल इंडिया इंस्टीट्यूट जैसी महान संस्था को बदनाम करने की कोशिश करें तो उसे रोका जाना चाहिए। ऑल इंडिया इंस्टीट्यूट के जो वर्तमान में डायरेक्टर हैं, यहां कहा गया कि रोबोटिक सर्जरी इक्विपमेंट काम में नहीं आ रहा, लेकिन हमें ध्यान में रखना होगा कि ये वही डायरैक्टर हैं, जिन्होंने हार्ट ट्रांसप्लांट किया और वहां पर आज तक 200 ट्रांसप्लांट हो चुके हैं। देश के किसी प्राइवेट अस्पताल में आज तक एक भी हार्ट ट्रांसप्लांट नहीं हुआ। आज जितना काम ऑल इंडिया इंस्टीट्यूट के 7 ऑपरेशन थियेटर्स में हो रहा है…(व्यवधान)

अध्यक्ष महोदय **:** आपका कोई प्रश्न है तो पूछिये। What is your question.

डॉ. करण सिंह यादव : मैं यह प्रश्न करना चाहता हूं कि ऐसा आदमी, जिनको हमने पद्मभूण दिया है, उनके घर पर जाकर…(व्यवधान)

MR. SPEAKER: Nothing has been said. Please put your question. उनके खिलाफ कुछ नहीं बोला है।

डॉ. करण सिंह यादव : मैं यह कह रहा हूं कि उनके घर पर जाकर अगर तोड़-फोड़ करने वाले लोग हैं…(व्यवधान)

MR. SPEAKER: You have to ask a clarificatory question. Put your question. क्या बात है, जूनियर को बोला है। What is your question. बिल्कुल नहीं बोला है।

एक माननीय सदस्य **:** नहीं बोला है।

अध्यक्ष महोदय **:** हमने ध्यान से सुना है, नहीं बोला है।

डॉ. करण सिंह यादव : मेरा पाइण्टेड क्वैश्चन है कि उनके घर पर जाकर तोड़-फोड़ करने वाले लोगों के खिलाफ, आई.सी.यू. में जाकर उनका घेराव करने वाले लोगों के खिलाफ…(व्यवधान) मैं यही पूछ रहा हूं कि उनके घर पर जाकर तोड़-फोड़ करने वाले कर्मचारी अस्पताल में 12 घंटे तक, 24 घंटे तक काम को पैरेलाइज करने वाले कर्मचारियों को हम सजा देंगे या नहीं देंगे, इतना ही मेरा क्वश्चन है?…(व्यवधान)

अध्यक्ष महोदय **:** ठीक है। केवल प्रश्न पूछें।

श्री शैलेन्द्र कुमार (चायल) : माननीय अध्यक्ष जी, मैं केवल प्रश्न पूछ रहा हूं। माननीय अजय माकन जी ने माननीय स्वास्थ्य मंत्री जी के सामने जो प्रश्न रखा है, यह बड़ा गम्भीर मामला है, क्योंकि मनुय के जीवन से जुड़ा हुआ यह सवाल है। आज अखिल भारतीय आयुर्विज्ञान संस्थान की अपनी एक गरिमा है और पूरे देश में जो ज्यादातर मरीज हैं, वे आस लगाकर बैठे हैं कि हम देश के सबसे सर्वोच्च अस्पताल में अपना इलाज कराएंगे, लेकिन यहां पर ऐसे भी हॉस्पीटल्स हैं, जहां पर ज्यादा पैसे लगते हैं, इस प्रकार के जो आरोप-प्रत्यारोप हो रहे हैं…(व्यवधान)

MR. SPEAKER: Please put your question.

… (*Interruptions*)

श्री शैलेन्द्र कुमार : मैं क्वैश्चन पर आ रहा हूं। मैं माननीय मंत्री जी से कहूंगा…(व्यवधान)

अध्यक्ष महोदय **:** कहूंगा नहीं, पूछूंगा।

श्री शैलेन्द्र कुमार : कि आयुर्विज्ञान संस्थान की एक गरिमा है, उस गरिमा को बनाये रखने के लिए वहां जिस प्रकार की गतिविधियां चल रही हैं, उन पर आपको रोक लगानी चाहिए और उस हॉस्पीटल की गरिमा बनाए रखनी चाहिए। इसमें न तो किसी डाक्टर का कोई सवाल है…(व्यवधान)

अध्यक्ष महोदय **:** यह तो आप सुझाव दे रहे हैं, कोई प्रश्न नहीं है।

श्री शैलेन्द्र कुमार : और मरीज के हितों की भी रक्षा होनी चाहिए, यही मैं आपसे पूछना चाहता हूं।

MR. SPEAKER: This is very unfortunate. Please put only a clarificatory question. This is not an occasion to make speeches. Only one notice is there. Chair on certain occasions allows it. I have allowed it but please do not misuse it and do not make it a precedent. Put a question.

SHRIMATI MANEKA GANDHI (PILIBHIT): Mr. Speaker, Sir, thank you for giving the opportunity. Hon. Member has quite rightly brought to your attention, the deteriorating situation in AIIMS. I would like to ask the Minister that the deteriorating situation in AIIMS is not because of the Director or his doctors or his team but because the non-Plan expenditure money has been reduced so drastically from the last year, in spite of the fact that the number of patients has increased. Last year, there were 19.56 lakh patients in this single Institute. In Causality alone, there were 1.53 lakh patients.

MR. SPEAKER: Please put your question. What is the clarification you want?

SHRIMATI MANEKA GANDHI : I am asking. Last year, they spent Rs.260 crore in non-Plan but they were given Rs.280 crore. This year, is it not true that the Ministry of Health in spite of being asked for Rs.300 crore, has given only Rs.170 crore?

And the fact is that with four months left for this year, the Institute has spent Rs.199 crore already and they have not been given any more money. They have no money for medicines. All their money goes for sheets and supplies. … (*Interruptions*)

MR. SPEAKER: Your question is: Are they going to give that money?

Shri Gurudas Dasgupta to speak. You should ask only a question. I will not allow you otherwise.

SHRI GURUDAS DASGUPTA : Sir, I will definitely utter two sentences. I do not accept this contention that the All India Institute of Medical Sciences is in disorder. … (*Interruptions*)

MR. SPEAKER: What is your question? No preparatory is necessary. I would not allow this.

… (*Interruptions*)

SHRI GURUDAS DASGUPTA : Will the Minister agree that there is disorder and decline in the standard of treatment while attending the patients in the Emergency during the recent period? Will the hon. Minister agree to this contention made by the hon. Mover of the Calling Attention? Secondly, about the trade union movement, we always stand by that. We all stand by the struggle of the workers. But trade unions have also a responsibility towards the people, towards the patients, towards the doctors and towards everybody. There cannot be a trade union without social obligation. Therefore, my pointed question is: Will the hon. Minister concede that one day's sudden stoppage of work by a number of employees should be there? It was a different issue whether the charter was there or not. … (*Interruptions*)

MR. SPEAKER: This is very unfortunate. You are quite an experienced Member.

… (*Interruptions*)

SHRI GURUDAS DASGUPTA : I would like to know whether that has affected the treatment of the patients everywhere including the Emergency. This would support everything that is being done there. … (*Interruptions*)

MR. SPEAKER: I have to meet a foreign delegation. Hon. Minister to speak now.

13.12 hrs (Shri Varkala Radhakrishnan *in the Chair*)

चौधरी लाल सिंह (उधमपुर) : सभापति महोदय, मैं भी इस संबंध में सवाल पूछना चाहता हूं।…(व्यवधान)

*m08

THE MINISTER OF HEALTH & FAMILY WELFARE (DR. ANBUMANI RAMADOSS): I definitely share the concern of the hon. Member Shri Ajay Maken. I would like to state certain facts about this institution and I would like to answer the questions of all the hon. Members who have put their queries.

Regarding the first query of Shri Maken that this institution was started as a research Institute, that there is not much research going on, I would like to contradict that statement. This is one of the most premier institutions in our country and a very reputed institution worldwide. It was specifically started for research. There are lots of research activities going on in the institution. It is not that only in the Plan Budget certain funds have been allocated, they get funds to the extent of Rs.20 to Rs.30 crore yearly through extra mural funding agencies worldwide along with the support of the Government.

The issue of some equipment lying idle was brought to our notice. These equipment were not used for a couple of years. We have ordered an enquiry into the equipment not being used for a long time.

About the medicines, some patients were asked to buy medicines from outside. In the two Departments of Cardiology and Neurology, there has been a package scheme wherein all the consumables, medicines and everything are included in a package for a surgery. This is easier for

the patients to buy. We are looking at this procedure for the whole of AIIMS, whereby all the Departments could be brought under this. There have been some complaints that the patients have been asked to buy medicines. This scheme is an on-going scheme. We are looking into the concerns of all. We will bring out an alternate, viable solution to that.

About the Cancer Institute, we had a little problem in that. Now, we have the revised Expenditure Finance Committee (EFC). Once we get the outcome of that EFC, we will again continue the work. It is not that all the floors are not functioning in the Cancer Block.

As regards Trauma Centre, this has been going on for quite some time. Again this has gone to the EFC. In fact, some comments have come from it and some procedure is still going on. We will try our best to bring out Trauma Centre once we get the clearance from the EFC.

As regards robotic heart surgery, the hon. Member has mentioned that a lot of surgeries are being conducted through these machines. In fact, the post of Deputy Director (Administration) is currently vacant. A panel has come to me and we are going through the screening procedure.

The Director, AIIMS is one of the best cardiologists in our country. He is a very efficient doctor. Mr. Maken has said that he has been doing the work of vigilance as also finance. But we have persons delegated for that. We have Financial Assistant and for administration, a Deputy Director (Administration) is going to be appointed soon.

Regarding the specific incident where an employee’s son had died, whether it is an employee’s son or any other patient, no life should be lost due to medical negligence of health care personnel, both the doctors as well as para-medical staff. We would not allow any such thing. It does not matter whether he is the son of an employee or a poor man. In the specific incident, I had given an elaborate statement where I had stated the facts as to what happened that day. In the mid-night of that day, we had debarred the concerned doctor who had treated that patient from going ahead with further functioning in the hospital. An inquiry team consisting of three doctors is conducting the inquiry. Maybe, in a fortnight, the inquiry will be through. So, we will take action according to the recommendation of the inquiry team.

Regarding protest of employees, this is not a factory where the employees could just stop production for a day. If the employees stop working in the hospital, the lives will be lost. It is not that just one-day production will be lost. But we would not allow even one life to be lost in any manner. We will be taking a strong view whether it is a *karamcharis’* union or doctors’ union. We treat them in the same way. Nobody could just strike the work without any reason whatsoever. In fact, the High Court has given a ruling in September, 2002 that no meeting or protest or any other such activity – which I have read in my statement – can be conducted within 500 metres of the Institute. It is wrong on the part of the *karamcharis’* union to go on an indefinite protest. Mr. Maken has said that they did not have any grievance or demand in the protest. Even if they had any demand, it was not right to protest in a very reputed Institution which is also known worldwide. There should not be even one hour protest as lives are at stake. People come from far flung areas of the country to get treatment there.

As regards suspension and action taken against the employees, the statement has said that action

has been taken against 19 persons. Two of them were temporary employees. They have been dismissed and an inquiry is being conducted against rest of the 17 employees. Action will be taken on a case to case basis as per the recommendation of the inquiry team. We will take a view accordingly about revoking the suspension or otherwise.

Hon. former Prime Minister, Mr. Vajpayee was praising the Director. There is no demand for removing the Director. Nobody put any such demand.

Mr. Karan Singh Yadav has given more information about robotic centre. He has also said that the employees should create a conducive atmosphere for the functioning of the hospital. Mr. Shailendra Kumar is concerned about the reputation of the Institute. Definitely, we are also concerned about it. We will not let the reputation of the Institute go down even by one bit.

SHRI B. MAHTAB (CUTTACK): One person is holding three posts. What is being done about that?

DR. ANBUMANI RAMADOSS: There are persons deputed under him to work in these posts. Anyway, we will take it up.

SHRI AJAY MAKEN : There is one Deputy Director who is looking after administration, finance and vigilance.

DR. ANBUMANI RAMADOSS: As regards Deputy Director's posts, a panel has come for my purview and we will take a decision for posting a Deputy Director (Administration).

Smt. Maneka Gandhi expressed her concern about allocation of Rs. 170 crore under the non-Plan head this year as against a requirement of Rs. 300 crore. She is right in saying this. The Ministry is allocating more money under the Revised Estimates where we are trying to increase the Budgetary resources to maintain AIIMS.

In fact, in AIIMS, a Research Review Committee has been constituted to periodically review all the research activities. A lot of research is going on there. I have urged them to have a lot of more research work in the Institute, especially in regard to Stem Cells and such other things. We are going about that. We would not allow the reputation of AIIMS to go down one bit.

Sir, I once again would like to thank all the hon. Members for their queries on this issue.

MR. CHAIRMAN : The House now stands adjourned to meet again at 2.20 P.M.

13.21 hrs

The Lok Sabha then adjourned for Lunch till twenty minutes

past Fourteen of the Clock.